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Contingency Fund Of West Bengal Act, 1950

40 of 1950

[01 November 1950]

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PREAMBLE

An Act to provide for the establishment and maintenance of a Contingency Fund.

WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund;

NOTE

For the establishment and maintenance of Contingency Fund and for the purpose of carrying out the objects of this Act, the State Government have enacted this Act.

It is hereby enacted as follows:-

1. Short title :-

This Act may be called the Contingency Fund of West Bengal Act, 1950.

2. Establishment of the Contingency Fund of West Bengal :-

There shall be established a Contingency Fund in the nature of an imprest, entitled the Contingency Fund of West Bengal, into which shall be paid from and out of the Consolidated Fund of West Bengal **1**[a sum of twenty crores of rupees].

1. Some words first substituted by W.B. Act 26 of 1953. Thereafter,

some words substituted by W.B. Act 2 of 1957. Finally, the present words substituted by W.B. Act 28 of 1981.

<u>3.</u> Custody of the Contingency Fund and withdrawals therefrom :-

The Contingency Fund of West Bengal shall be held on behalf of the Governor of West Bengal by a Secretary to the Government of West Bengal in the Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislative Assembly of West Bengal under appropriations made by law.

4. Power to make rules :-

For the purposes of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with, or ancillary to the custody of, the payment of moneys into, and the withdrawals of moneys from, the Contingency Fund of West Bengal.